

SUPREME COURT OF INDIA

State of Rajasthan

Vs.

Rukhman Kanwar

(S. B. Majmudar and D. P. Mohapatra JJ.)

21.01.2000

ORDER

The Text below is only a summarized version of the order pronounced

The interim relief granted by high court was modified and was confined to Khasara no.587 only. Thus, appellants-respondents in writ petition were restrained from granting lease, license, permission or patta for mining purpose to anyone in Khasara no. 587 and the other appellant-respondent 3 in writ petition was restrained from carrying out further mining operation in Khasara no. 587 till final disposal of the writ petition.